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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A.No.834/91

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)  
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 26<sup>th</sup> day of April, 1996

1. R.N.Dohare  
s/o Late Shri Badri Prashad  
age about 54 years  
working as Asstt. Supdt. Statistical Branch  
Northern Railway  
Baroda House  
r/o CI/J Railway Colony  
Lajpat Nagar  
New Delhi. .... Applicant

Versus

Union of India through

1. The Chairman  
Railway Board  
Ministry of Railways  
Rail Bhawan  
New Delhi - 110 001.
2. The General Manager  
Northern Railway  
Baroda House  
New Delhi.
3. The Chief Personnel Officer  
Northern Railway  
Baroda House  
New Delhi.
4. Shri Jeewan Lal  
Asstt. Supdt.,  
Statistical Branch  
Northern Railway  
Delhi. through  
Statistical Officer  
Northern Railway  
New Delhi.
5. Shri Dharam Singh  
Asstt. Supdt.  
Statistical Branch  
Northern Railway  
Delhi Kishan Ganj  
Delhi  
through  
Statistical Officer  
Northern Railway  
New Delhi.
6. Shri Hari Dev  
Asstt. Supdt.  
Statistical Branch  
Northern Railway  
Baroda House

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New Delhi through  
Statistical Officer  
Northern Railway  
New Delhi.

7. Shri Mehnga Ram  
Asstt. Supdt.  
Statistical Branch  
Northern Railway  
Jallander City  
through Supdt. Statistical  
Northern Railway  
Jallander City(Punjab).

8. Shri S.P.Sood,  
Asstt. Supdt.  
Statistical Branch  
Northern Railway  
Jallander City through  
Supdt. Statistical  
Northern Railway  
Jallander City(Punjab).

9. Shri Baldev Raj  
Asstt. Supdt.  
Statistical Branch  
Northern Railway  
Baroda House  
New Delhi through Statistical Officer  
Northern Railway  
New Delhi.

10. Shri S.R.A.Jafri  
Asstt. Supdt.  
Statistical Branch  
Northern Railway  
Baroda House  
New Delhi through  
Statistical Officer  
Northern Railway  
New Delhi. .... Respondents

(By Shri K.K.Patel, Advocate)

O R D E R

Hon'ble Shri R.K.Ahooja, Member(A)

The proceedings in respect of this application were kept in abeyance pending the decision of the Hon'ble Supreme Court in J.C.Malik case.

2. The issues raised in this application have already received a ruling from the Hon'ble Supreme Court in cases of Union of India & Others Versus Virpal Singh Chauhan & Others (JT 1995(7) SC 231), R.K.Sabharwal & Others Versus State of

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Punjab & Others (1995(2) SCC 745) and J.C.Malik & Others Vs.  
Union of India & Others (1978(1) SLR 844 Allahabad High  
Court).

3. We have heard the learned counsel on both sides. who agree that the matter can now be disposed of with a direction to the respondents to take further action in the light of the Supreme Court decisions in the aforesaid cases.

4. We accordingly dispose of this application with a direction to the respondents to take a decision in the light of the rulings given by the Supreme Court in the above mentioned cases.

5. The parties will bear their own costs.

Similar decision is also taken in OA No.2899/92, 290/90, 906/91, 860/91, 2651/90, 857/91, 1943/89, 413/90, 318/90, 1898/91, 1946/89, 2296/90, 1197/92, 988/91, 583/93, 1340/90, 2632/92, 986/91, 589/91, 28/92, 1937/90, 2023/90, 2236/91, 987/91, 1868/90, 132/92, 2024/90, 1495/94, 731/92, 705/92, 103/91, 130/92, 1657/90, 2277/91, 1675/94, 1438/89, 2401/90, 2105/90, 848/89, 92/91, 936/90, 1738/90, 1393/91, 476/90, 2681/90, 1168/90 and 668/91.

  
(R.K.AHOOJA)  
MEMBER(A)

  
(A.V. MARIDASAN)  
VICE-CHAIRMAN(J)

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